

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 811/MP/2025 along with IA No. 87/2025

Subject : Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/compliance of this Commission's Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022.

Petitioner : Maharashtra State Electricity Distribution Company Limited (MSEDCL)

Respondent : Coastal Gujarat Power Limited & Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishal Binod, Advocate, MSEDCL
Shri Aditya Dubey, Advocate, MSEDCL
Ms. Swadha Sharma, Advocate, MSEDCL
Shri Venkatesh, Advocate, TPCL
Shri Shryeshth Ramesh Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Ashutosh Srivastava, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Shri Vedant Choudhary, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Raghvani, Advocate, TPCL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Shubham Arya, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL

Record of Proceedings

At the joint request of the parties to adjourn the matter until 9.7.2026, the matter was adjourned.

2. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

